

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 324 of 2013 &
I.A. No.423 of 2013

Dated : 6th August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shree Renuka Sugars Ltd. Appellant(s)

Versus

Hubli Electricity Supply Co. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Kush Chaturvedi
Mr. Shubhranshu Padhi
Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

ORDER

We have heard the learned counsel for the parties. They are directed to file their respective comprehensive Written Submissions on or before 26.08.2014 after serving copy on the other side. The learned counsel for the Appellant seeks permission to file an additional affidavit, if so required. Accordingly, he is permitted to file the same on or before 26.08.2014 after serving copy on the other side.

Post the matter for further hearing on **04.09.2014.**

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson